

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 364/UHC/Admin.A/2021

Dated: November 24th, 2021.

In exercise of the powers conferred by Article 225 of the Constitution of India and all the other powers enabling in that behalf, the High Court of Uttarakhand hereby makes the following amendment in the High Court of Uttarakhand Rules, 2020-

Sl. No.	Existing Rule	Amended Rule
1.	48. An Advocate, desirous of out of turn listing of a fresh or pending case for urgent hearing, may make an oral mention before the Bench concerned by way of a Mention Memo, the format of which given in the schedule as 'Format No.5'	48. <i>An Advocate, desirous of out of turn listing of a case for urgent hearing, may file an urgency application for the urgent hearing under Rule-33 of Chapter VIII of the Allahabad High Court Rules, 1952 (as applicable in the Court).</i>
2.	49. No application for urgent hearing will be entertained by the Registry. Such an application, when presented in the Registry, shall be returned to person presenting the same.	49. <i>Where due to extreme urgency, it is not possible for an Advocate to file an urgency application as mentioned in the preceding rule, he may make an oral mention before the Bench concerned by way of a Mention Memo, the format of which is given in the Schedule as Format No. 5.</i>

This amendment shall come into force with immediate effect.

By Order of the Court

Sd/-

**(Dhananjay Chaturvedi)
Registrar General**

No. 5570/UHC/Admin.A/2021

Dated: November 24th, 2021.

Copy forwarded for information and necessary action to:

1. Advocate General of the Government of Uttarakhand, Nainital.
2. President/Secretary, High Court Bar Association, Nainital.
3. Chief Standing Counsel, Government of Uttarakhand, Nainital.
4. Assistant Solicitor General, Government of India, Nainital.
5. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
6. Principal Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
7. All the Registrars of the Court.
8. Officer on Special Duty (O.S.D.) of the Court.
9. P.P.S. to Hon'ble the Chief Justice with the request to place the Notification for kind perusal of His Lordship.
10. P.S./ P.A. to Hon'ble Judges with the request to place the Notification for kind perusal of Hon'ble Judges.
11. All the Joint Registrars/ Deputy Registrars of the Court.
12. All the Assistant Registrars/ Section Officers of the Court.
13. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
15. Assistant Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
16. Guard file.

Deputy Registrar
Admin.A